REVIEWS AND REFORT OF ENGINEERS INDIA LAD, BOMBAY, MADRAS REFINERIFS LTD, MADRAS AND I UBRIZOL INDIA I FD, BOMBAY

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Comprimes Act, 1956—

- (1) (1) Review by the Government on the working of the Engineers India Limited, Bombay for the year 1970 71
 - (ii) Annual Report of the Figureers India Limited, Bombay for the year 1970-71 along with the Audited Accounts and the comments of the Comptioller and Auditor General thereon [Placed in Librai) See No 1T— 3104/72]
- (2) (1) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year ended the 30th June 1971
 - (ii) Annual Report of the Madras Refineries Limited, Madras, for the year ended the 30th lune, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—3105 72]
- (3) (1) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1969-70
 - (11) Annual Report of the Iubrizol India Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No IT—3106/72]

12 08 1 hrs

ESTIMATES COMMITTEF

MINI PER

SHRIK N TIWARY (Bettiah) I beg to lay on the Table Minutes of the sittings of the Estimates Committee relating to Ninetcenth and Twentieth Reports of the Committee and General Matters

1a og hrs

MESSAGE FROM RAJYA SABHA

SFCRETARY Sir, I have to report the following message received from the Secretary of Raiya Sahha —

"I am directed to inform the I ok Sabla that the Rajya Sabha, at its sitting held on Monday, the 29th May, 1972, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill 1970

"That the time appointed for the piesentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, be further extended upto the last day of the Eighty-first Session of the Rajya Sabha"

12 to hes

MATTERS UNDFR RULE 377

(1) PROPOSED SHIFTING OF THERMAL POWER STATION FROM KATIHAR

श्री जानेक्बर प्रसाद यादव (किटहार):
अध्यक्ष महोदय, बिहार राज्य के किटहार में थर्मल
पावर स्टेशन प्लाग्ट बनाने की केरद्रीय सरकार
की योजना पूर्ण हो चुकी थी। स्थल का चयन
भी हो चुका था, प्रोजेक्ट प्लाग्ट भी बन चुका
था। न मालूम किम कारण से उस धर्मल
पावर स्टेशन को जो उत्तर बिहार केंद्री का
विद्युतीकरण करने के लिए, कृषि का विकास